

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:417
ANSWERED ON:07.07.2009
CRIME AMONG EDUCATED YOUTH
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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is growing tendency of educated youths entering into the world of crime;
- (b) if so, the reasons therefor;
- (c) whether the Government has conducted any survey in this regard;
- (d) if so, the outcome of the survey; and
- (e) the measures being taken by the Government to wean away the youth from such criminal tendency?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): National Crime Records Bureau (NCRB) does not maintain specific information in this regard. However, as per information compiled by NCRB, the percentage of youth, i.e., persons in the age group of 18-30 years, arrested to total number of persons arrested under IPC & SLL crimes in the country during 2005-2007 were 44%, 43.7% and 44.6% respectively, indicating that it cannot be said with certainty that there is any such growing tendency of youths entering into the world of crime. Further, the information compiled by NCRB indicates a positive correlation between the growth in incidence of crime and the population of the country. The other factors influencing the crime situation at a particular place besides population could be growing urbanisation leading to migration of population from neighbouring places, illegal settlements, diverse socio-cultural disparities, unemployment, economic inequality etc.

(c) The Union Ministry of Home Affairs is not aware of any such survey.

(d) Does not arise.

(e) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has been advising the State Governments/UT Administrations from time to time to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime.